

ANNUAL GENERAL TRANSFERS- 2018

Dated: 12th April, 2018

The Hon'ble Acting Chief Justice and Administrative Judges of the Bombay High Court have been pleased to make the following postings:-

DISTRICT JUDGES

Sr. No.	Judge Code	NAME	PRESENT POSTING	NEW POSTING
1	100001 Ms.	Vijaya V. Ambre	DJ-2 and Addl. Sessions Judge, Panaji	Margao
2	100023 Ms.	Vijaya D. Pol	DJ-1 and Addl. Sessions Judge, Mapusa, Panaji	Retained
3	100021 Shri	Ashley L.C. Noronha	DJ-2 and Addl. Sessions Judge, Mapusa, Panaji	Retained

SENIOR CIVIL JUDGES

Sr. No.	Judge Code	NAME	PRESENT POSTING	NEW POSTING
1	100035 Ms.	Dvijple@ Dvija V.Patkar	CJSD & JMFC, Mapusa, Panaji	Margao
2	100013 Ms.	Kalpana V. Gavas	CJSD & CJM, Margao	Bicholim, Panaji
3	100012 Shri	Cholu M. Gauns	CJSD & JMFC, Bicholim, Panaji	Margao
4	100038 Shri	Bosco Gaudentius F.Roberts	Secretary, GDLSA, Margao	Mapusa, Panaji

CIVIL JUDGE, JUNIOR DIVISION

Sr. No.	Judge Code	NAME	PRESENT POSTING	NEW POSTING
1	100051 Ms.	Aruna Patrick Fernandes	CJJD and JMFC, Canacona, Margao	Retained

Dated: 12th April, 2018

Sd/-
(S. B. Agrawal)
Registrar General

Note:-

1) Await detailed Notification of the postings, which will follow.

- 2) The Hon'ble the Acting Chief Justice and Hon'ble Administrative Judges have been pleased to direct that all the officers under orders of Annual General Transfers should leave the charge of their present posting in consultation with the Principal District Judges of the respective stations, leave charge during vacation period in such a manner that after utilizing admissible joining period, normally they take charge at new station on the date of re-opening before office hours. This is necessary to ensure that on re-opening of Courts after vacation, all the Judicial Officers are functional at new station.

- 3) Courts re-open after vacation on 4th June 2018.

- 4) The Judicial Officers under order of transfer are informed that representation if any against the order of transfer will be entertained only after they take charge of their new postings.

- 5) The Judicial Officers who are under order of transfer are directed (a) to finish by judgments in all cases in which hearing has already been concluded and (b) also should endeavour to dispose of all part-heard cases before handing over charge.